

तत्काल

भारतीय खाद्य सुरक्षा और मानक प्राधिकरण
(खाद्य सुरक्षा और मानक अधिनियम, 2006 के तहत स्थापित एक वैधानिक प्राधिकरण)
(एचआर डिवीजन)

एफडीए भवन, कोटला रोड, नई दिल्ली-110002

अप्रैल, 2022

To

Mrs. Aradhana Sanjay Nikam,
AO, CAO/Pers-1(B), Room No. 21,
'E' Block O/o JS (E & CAO),
DHQ PO, New Delhi - 110011

**Subject: Forwarding of Annual Immovable Property Return (IPR) for the year 2021
(as on 31.12.2021)-reg.**

Sir,

Please find enclosed herewith a statement of Immovable Property Return (IPR) (**in original**) for the year **2021** (as on 31.12.2021) in respect of Shri Madan Kumar Jha, Assistant Director, working in Food Safety and Standards Authority of India on "deputation on Foreign Service terms" basis for further necessary action at your end.

भवदीय


29/04/2022
(कीर्ति राज)

सहायक निदेशक (एचआर)

Encl. As above

Copy to:

- Shri Madan Kumar Jha, Assistant Director, Food Safety and Standards Authority of India, FDA Bhavan, Kotla Road, New Delhi-110 002.
- Personal file of officer concerned/ Guard file.

STATEMENT OF IMMOVABLE PROPERTY FOR THE YEAR 2021 (AS ON 01/01/2022)

Name of the Officer (in full) : MADAN KUMAR JHA
(ID-A234063)

Present Post held : Assistant Director
(on Deputation to FSSAI)

DOB : 11-11-1971

Service : AFHQ CS ; Ministry/Department : FSSAI

Level in Pay Matrix : Level 10

Present Pay : Rs 61,300

Name of district, Sub-division, Taluk and village in which the property is situated	Name and details of property – housing, lands and other building	Cost of construction/ acquirement including land in case of house and year when purchased	Present Value*	If not in own name, state in whose name held and his/her relationship to the Govt. Servant	How acquired whether by purchase, lease**, mortgage, inheritance, gift or otherwise, with date of acquisition and name with detail of person/persons from whom acquired	Annual income from the property	Remarks
SHALIMAR GARDEN EXTENSION-II, SAHIBABAD, DISTT.- GHAZIABAD, UTTAR PRADESH 201005	RESIDENTIAL FLAT (FLAT NO F-4, PLOT NO A-31, AMBIKA PALACE)	Rs 24,90,000/- (18 Jun 2010)	Rs. 39 lakh (approx.)	N.A.	BY PURCHASE, 18 JUN 2010, FROM M/S AMBIKA BUILDERS & PROMOTERS, G-219, PREET VIHAR, DELHI	NIL (SELF OCCUPIED)	Transaction of Immovable Property noted vide CAO/A-2(A) letter No A/47697/ UDC/CAO/A-2(A) dated 20 Feb 2013.

1. *In case where it is not possible to assess the value accurately the approximate value in relation to present conditions may be indicated.

2. ** Includes short term lease also.

The declaration form is required to be filled in and submitted by every member of Class I and Class II (Group A and Group B) services under rule 15(3) of the Central Civil Services (Conduct) Rules, 1955, [(now rule 18(1) of the CCS (Conduct) Rules 1964] on the first appointment to the service and thereafter at the interval of every twelve months, giving particulars of all immovable property owned, acquired or inherited by him or held on lease or mortgage, either in his own name or in the name of any members of his family or in the name of any other person dependent of the Government Servant.

3. The wording "no change" or "no addition" or "as in the previous year" should be avoided and full details provided.

Signature



Name : MADAN KUMAR JHA

Designation : ASSTT DIRECTOR

Office : Recruitment Cell, FSSAI

EMP ID : A234063

Date : 10 Jan 2022